

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Restoration Application No. 12 of 2019
IN
Company Appeal (AT) No. 97 of 2019

IN THE MATTER OF:

Atin Kumar Kamble & Anr.

...Appellants

Versus

Registrar of Companies, Mumbai

...Respondent

Present:

For Appellant : None

ORDER

08.07.2019 The Restoration Application was taken up on 29th May, 2019, when the following order was passed :

“In spite of repeated calls, nobody appeared on behalf of the Applicants/appellants. Earlier also because of non-appearance of Appellant, the appeal was dismissed for non-prosecution. However, to give yet another opportunity to the Applicants/Appellants, we adjourn the matter.”

Today also, in spite of repeated calls, nobody appears on behalf of the Appellant.

The Restoration Application is dismissed for non-prosecution.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc